

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4673 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 9523 & 9524 OF 2015

(Applications for permission to file additional documents and exemption from filing official translation)

Indresh Kumar ... Petitioner(s)

VERSUS

State of Uttar Pradesh ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 13th July, 2015 when the Court was pleased to pass the following order:

"Learned counsel appearing for the respondent seeks two weeks' adjournment for filing counter affidavit in the matter.

As a last chance, two weeks time is granted for filing counter affidavit.

It is made clear that no further adjournment will be granted in the matter.

List the matter after two weeks."

It is submitted that the Counsel for the sole Respondent has on 20th July, 2015 filed Counter Affidavit. Copy of the same is included in the Special Leave Petition paper books for kind perusal of the Hon'ble Court.

Service of Show Cause Notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 30th day of July, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Raj Kamal, Advocate
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Mr. B.V. Balaram Das, Advocate
Central Agency

c4/dk

ASSISTANT REGISTRAR